

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

Appeal No.741/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 31st January 2018, 10.30 A.M

Name of the Company		Avigna Deva Infra Projects Pvt.Ltd.-Vs-ROC, Orissa	
Under Section		252 (3)	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. CS SRIKANTA MOHANTY { Avigna Deva
Intra Projects
Pvt. Ltd. 31/1/18

2. Adv. Ramesh chandra Prusti

ORDER

Ld. Counsel for the appellant is present.

Appellant has filed this appeal u/s. 252(3) of the Companies Act, 2013 for restoration of the company's name.

Perused the documents. Admit.

Let notice be issued to the Central Government, through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata and the Registrar of Companies, Odisha for filing their details paragraphwise reply within 30 days from the date of service with a copy in advance to the appellant. Thereafter rejoinder, if any, may be filed within 15 days.

Appellant is directed to serve a copy of the petition along with this order on the Central Government, through the

Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata and the Registrar of Companies, Odisha and file affidavit of service within 7 days from today.

List it on 21/03/2018 for hearing.

Urgent certified copy of the order be issued to the appellant, if applied for, upon compliance of all requisite formalities.

sd

(Jinan K.R.)
Member (J)